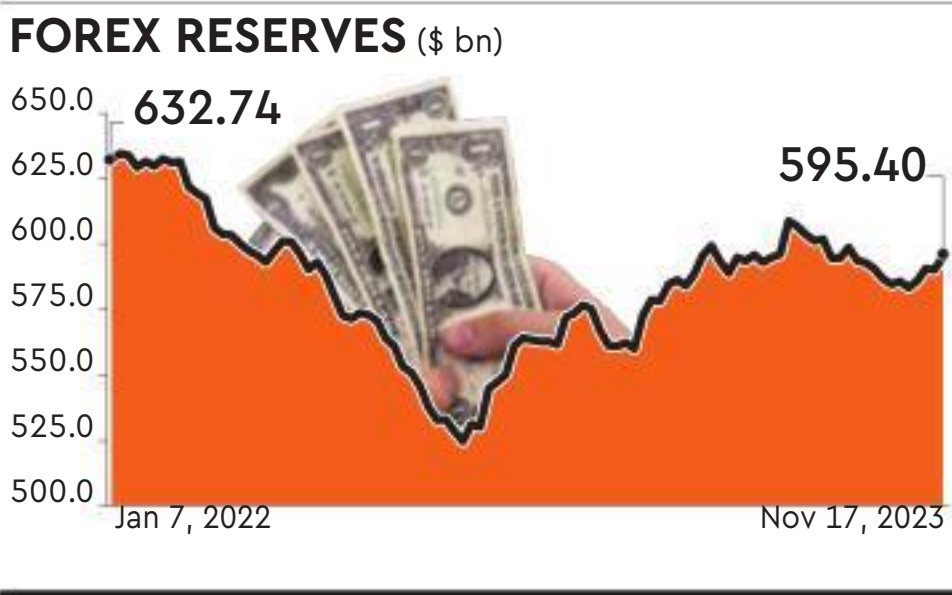


Forex reserves increase to 11-week high of \$595 bn

AGENCIES
Mumbai, November 24

THE COUNTRY'S FOREIGN exchange reserves rose to an 11-week high of \$595.40 billion as of November 17, data from the Reserve Bank of India (RBI) showed on Friday. The reserves rose by \$5.1 billion, the biggest gain in four months. Changes in foreign currency assets are caused by the RBI's intervention as well as the appreciation or depreciation of foreign assets held in the reserves. In the previous reporting week, the kitty declined \$462 million to \$590.321 billion. For the week ended November 17, the foreign



currency assets, a major component of the reserves, increased \$4.387 billion to \$526.391 billion, according to the Weekly Statistical Supplement released by the

Reserve Bank of India (RBI).

It can be noted that in October 2021, the country's forex kitty had reached an all-time high of \$645 billion. The reserves took a hit as

the central bank deployed the kitty to defend the rupee amid pressures caused majorly by global developments since last year.

Expressed in dollar terms, the foreign currency assets include the effect of appreciation or depreciation of non-US units like the euro, pound and yen held in the foreign exchange reserves.

Gold reserves were up \$527 million to \$46.042 billion during the week, the RBI said.

The Special Drawing Rights were up \$120 million to \$18.131 billion, it said.

India's reserve position with the IMF was up \$42 million to \$4.833 billion in the reporting week, the RBI data showed.



Chandra Shekhar Ghosh

Bandhan board clears Ghosh's reappointment as MD for 3 years

BANDHAN BANK ON Friday approved the reappointment of Chandra Shekhar Ghosh as its managing director and chief executive officer for three years.

The re-appointment, if approved by the Reserve Bank, would be effective from July 10, 2024.

The board approval for re-appointment is subject to the approval of the Reserve Bank of India (RBI) and the shareholders of the bank, the lender said in a regulatory filing.

The current tenure of Ghosh as the MD and CEO will expire on July 9, 2024, and in terms of the regulatory provisions, the application for re-appointment would be re-submitted to the RBI at least six months before the expiry of the current term, it said.

—PTI

Sebi proposes easier insider trading rules

The other proposals include applicability of contra-trade provisions under the plan; disclosure of plan to the stock exchanges two days from the date of approval and in a suitable format specified in consultation with market participants

These key changes in the guidelines come in the backdrop of Sebi chairperson Madhabi Puri Buch's comments last week that while there exists a regulation called the 'Trading Plan' for perpetual insiders, nobody has ever filed the same. "Humara regulation hi galat hai (Our regulation itself is wrong)," she quipped.

She also added that there was a general belief that Sebi is very dogmatic about insider trading and the trading plan. "We operate on fundamental principles and data, and so again we had a consultation paper on reforming the 'trading plan'," she added.

According to the consultation paper, since the introduction of the trading plan, the market feedback was that the requirements are onerous to meet and therefore they weren't popular.

The deadline for sending comments on the consultation paper is December 15.

The ₹2.6-trn IPO frenzy

The ₹3,042.51-crore Tata Tech issue was a complete offer for sale of 61 million equity shares by both the promoter and selling investors. Shares are likely to list on the bourses on December 5.

Among others, Gandhar Oil closed with a subscription of 64x, spurred by a 129x bid for the QIB portion, 62.23x HNI subscription and a 29x retail booking. Flair, too, closed with a 46.68x subscription, driven by strong QIB (115.6x), HNIs (33.37x) and retail (13x) bids.

IREDA had closed with a 38.8x subscription on Thursday, while Fedbank managed to turn the corner and closed with a subscription of 2.2x even as it was overshadowed by the encouraging numbers logged by its peers.

FROM THE FRONT PAGE

MSF borrowing crosses ₹2 trn to hit record high

The infusion of liquidity by the RBI has also increased in November.

On October 7, the central bank injected nearly ₹21,000 crore, which increased to ₹1-1.7 trillion during this week.

"The liquidity deficit has mopped out ₹2.5 -2.7 trillion out of the system this month. At the same time RBI has been maintaining a cautious stance to prevent any runaway inflation," Debopam Chaudhuri, chief economist of Piramal Group.

Banks resort to RBI's MSF facility to get overnight funds when liquidity in the system dries up.

Currently, the MSF rate is 6.75%, which is 25 basis points higher than the repo rate.

"The mismatch in growth of credit and deposits of banks is putting strain on liquidity. Credit growth has been much higher than deposit growth which has created a shortfall in the liquidity," Madan Sabnavis, chief economist, Bank of Baroda, said.

He added that a few months back, we had a situation where some banks had surplus liquidity while other were facing



deficit, but now the surplus liquidity has gone down," he added.

According to experts, the tight liquidity situation is likely to continue as spending is likely to stay high due to the wedding season next.

Won't seek extension to finish probe: Sebi

Mehta told the court that Sebi wrote to the Organised Crime and Corruption Reporting Project (OCCRP) seeking details and documents relied upon by the organisation, while making allegations against the Adani Group in its August 31 report.

However, OCCRP was not willing to share the details of the allegations and said that they could instead be obtained from an NGO in India, which had provided it the information.

As per the Solicitor General, this NGO is run by Prashant Bhushan.

Advocate Prashant Bhushan, who appeared for one of the petitioners, questioned the credibility of the Sebi's probe.

"We have come to the conclusion that the Sebi's probe is not credible. They say 13-14 entries were linked to Adani, but they cannot look into it as the FPI guidelines were amended," Bhushan said

in the court.

He also argued that Sebi's role in the matter was "suspect" for several reasons as a lot of information was available in 2014. He also asked the apex court to see whether the probe by Sebi was credible and whether some other independent organisation or an SIT was needed to investigate further.

However, the bench expressed its reservation to direct Sebi to investigate the matter based on certain media reports. It also sought whether the regulator has found any element of wrong doing as alleged by the short-seller.

As per the expert committee report released in May this year, there were no prima facie lapses on the part of the Sebi in the Adani issue.

The petitioners have asked the apex court to consider appointing a Special Investigation Team, while they also alleged that reports published by foreign newspapers such as Financial Times and Guardian show that certain funds were run by Vinod Adani, older brother of Gautam Adani. The funds were alleged to have routed money for the Adani Group.

Private chopper demand takes off on elections

"There are 9-10 legal charter companies in India but during the times of astronomical demand, corporates lend choppers from their fleet," Kumar added. No wonder, companies like BLADE India are in the process of expanding their fleet. BLADE India is inducting at least 5 more helicopters before the 2024 elections. The company has set up a subsidiary in Gujarat's GIFT City for aircraft leasing with the first helicopter set to get inducted in January end.

"We are placing orders for more than 10 aircraft. Elections are seasonal short-term opportunities. Most business people will look at best revenue opportunities and deploy their fleet," Dutta added. Another private charter company Jet Set Go said that the challenge of covering the most extensive territory in the shortest time is paramount, and in this race against the clock, there is no transportation that can rival private choppers, as they possess the unparalleled ability to reach and land in the remotest of locations.

LIC shares jump the most in 8 months

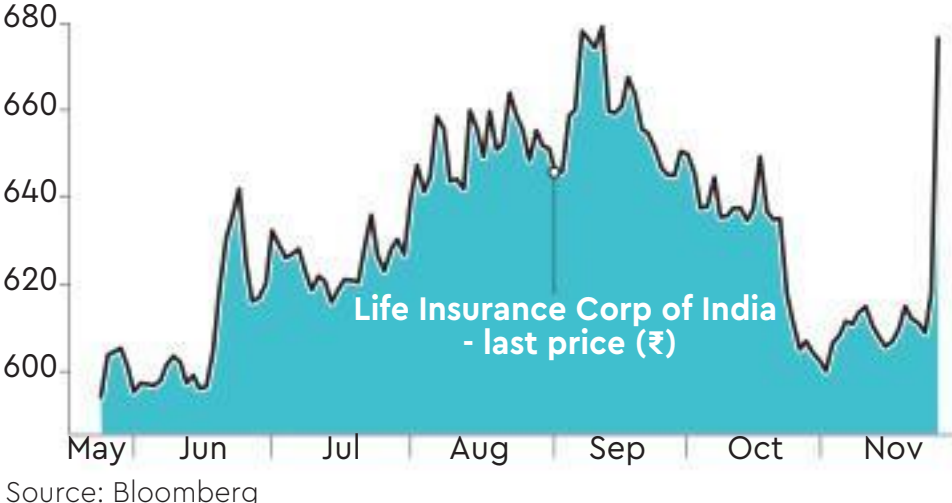
BLOOMBERG
November 24

LIFE INSURANCE CORPORATION of India jumped the most in eight months on the expectation of double-digit growth in new business premiums.

The insurer is expecting a higher growth based on a recent trend showing an uptick in individual retail business, chairman Siddhartha Mohanty told news agency Press Trust of India in an interview.

Its shares jumped as much as 10.4%, the most since March 24, while trade volume surged. State run general insurers New India Assurance Co and General Insurance Corporation of India also registered impressive gains. The brighter outlook for the sector

LIC RALLIES MORE THAN 10% ON PREMIUM GROWTH OPTIMISM



Source: Bloomberg

underscores the potential for insurers as the economy grows faster than most major peers.

"Premium growth in the first half of the year wasn't very good. The expectation is that going ahead they will grow in

double-digit and gain back some market share" Mohit Mangal, an analyst at BoB Capital Markets, said on Friday.

For the last financial year that ended March, LIC's income from new business

premium grew 6.9%. In this first half of this fiscal year, the growth was less than 3%.

The comments from LIC chairman come after the Reserve Bank of India last week imposed curbs on unsecured lending by banks and shadow lenders to stem the relentless rise in risky consumer loans, sending shares lower.

Shares of non-lending firms such as insurers and asset managers are safer spots than banks, Jefferies said in a report on Thursday, after the Reserve Bank of India warned banks to undertake stress tests and avoid "exuberance."

"Some hot money could be moving out of lenders to insurers after these actions," said Kranthi Bathini, director of equity strategy at Wealth-Mills Securities.

LEADERS IN LOGISTICS

Transport Corporation of India Ltd.

CIN: L71097G1995PL019116

Regd. Office : Flat Nos. 306 & 307, 1-8-271 to 273, 3rd Floor, Ashoka Bhoopal Chambers, S. Road, Hyderabad - 500 003 (Telangana)

Corp. Office : TCI House, 69 Institutional Area, Sector-32, Gurugram -122 001, Haryana

Tel : +91 124 2381603-06

E-mail : secretarial@tcil.com; Website: www.tcil.com

(FOR ATTENTION OF EQUITY SHAREHOLDERS OF THE COMPANY)

Sub: Transfer of Equity shares of the Company to Investor Education and Protection Fund (IEPF)

Notice is hereby given to those shareholders who have not claimed/encashed their dividend since the year 2016-17 & the same has remained unclaimed and unpaid for a period of seven consecutive years.

In terms of the provisions of Section 124 of the Companies Act, 2013, read with IEPF Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time (IEPF Rules), the Equity Shares in respect of which dividends have remained unclaimed and unpaid by the shareholders for the past seven consecutive years, are mandated to be transferred by the Company to the demat Account of the **IEPF Authority** established by the Central Government. Accordingly, the shares of all shareholders who have not claimed their dividend since FY 2016-17 (2nd Interim) are liable to be transferred to IEPF.

In this regard, individual notices and reminders are being sent to all the concerned shareholders at their latest addresses available with the company and the details of such shareholders is being displayed on the website of the Company (www.tcil.com). All concerned shareholders are hereby again requested to claim their shares and unclaimed dividend amount(s) on or before **20th February, 2024** by making an application to the Company. Any claim made after the abovementioned date shall not be considered valid and will not be taken on record.

Please also note that no claim shall lie against the Company or its RTA in respect of individual amount, shares and other benefits accruing thereon, so transferred to the IEPF. The shareholders can however, claim their unclaimed dividend & shares already transferred to IEPF by following the procedure stipulated in the IEPF Rules.

For further information/clarification on the subject matter, you may contact the undersigned by sending an e-mail at secretarial@tcil.com or reach our Registrar & Transfer Agent(s), M/s Kfin Technologies Limited at Tower-B, Plot 31-32, Financial District, Gachibowli, Nanakramguda, Hyderabad 500032. Tel: +91 40 67162222; Email Id: einward_ris@kfinitech.com.

For Transport Corporation of India Limited

Archana Pandey
Company Secretary & Compliance Officer

Place: Gurugram

Date: 24th November, 2023

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF HINDUSTAN CONTROLS & EQUIPMENT PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hindustan Controls & Equipment Private Limited
2.	Date of incorporation of corporate debtor	9th March, 2000
3.	Authority under which corporate debtor is incorporated /registered	Ministry of Corporate Affairs (www.mca.gov.in)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB2000PTC091319
5.	Address of the registered office and principal office (if any) of corporate debtor	P-16 & 16/1 Kasba Industrial Estate Phase-I P.O Hattu, Kolkata, West Bengal, India, 700107
6.	Date of closure of Insolvency Resolution Process	21.11.2023
7.	Liquidation commencement date of corporate debtor	21.11.2023. Order was intimated on 22.11.2023
8.	Name and registration number of the insolvency professional acting as liquidator	ANIL KUMAR DUBEY (IBBI Reg. No. : IBBI/PA-002/IP-NO1187/2022-2023/1424)
9.	Address and e-mail of the liquidator, as registered with the Board	Meridian Splendor, Tower II, Flat No. 4F, BA Umakant Sen Lane, Birpara Kolkata-700030 E-mail : anil@mandassociates.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address:13 Crooked Lane, Ajit Sen Bhawan, 4th Floor, Kolkata-700069 E-mail- liquidation.hcepi@gmail.com Mob: +91-98830-39240
11.	Last date for submission of claims	21.12.2023

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Hindustan Controls & Equipment Private Limited on 21.11.2023. The stakeholders of Hindustan Controls & Equipment Private Limited are hereby called upon to submit their claims with proof on or before 21.12.2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
CS Anil Kumar Dubey
Liquidator
Kolkata

An RPG Company

Zensar Technologies Limited

Registered Office: Zensar Knowledge Park, Plot # 4, MIDC, Kharadi, Off Nagar Road, Pune - 411014

Ph: 020-66057500 FAX No.: 020-66057888

E-mail: investor@zensar.com Website: www.zensar.com

CIN: L72200PN1963PLC012621

NOTICE

TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

Shareholders are hereby informed that in accordance with *inter-alia* provisions of Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules), as amended from time to time and such other applicable rules and regulations, equity shares of the Company, in respect of which dividend has remained unclaimed or unpaid for a consecutive period of seven (7) years or more, are required to be mandatorily transferred by the Company to the Investor Education and Protection Fund (IEPF) of the Government of India.

Accordingly, in order to comply with the statutory requirement, individual communication has been sent to the concerned shareholders, on their registered address available with the Registrar and Share Transfer Agent (RTA) viz. Kfin Technologies Limited, who have not claimed the Interim Dividend declared for Financial Year 2016-17 during the past seven consecutive years, that the corresponding shares are liable to be transferred to IEPF. The Company has also uploaded on its website (www.zensar.com) full details of such shareholders and their shares which are due for transfer.

The Company is under an obligation to initiate the necessary procedure for transferring the said equity shares to the IEPF as per the IEPF Rules, if no valid claim/application is received by the Company or RTA before Monday, February 26, 2024.

Shareholders may also note that both the unclaimed dividends and corresponding share(s), including any and all benefits accruing on such share(s), if any, once transferred to IEPF can be claimed back only from IEPF Authority, after following the procedure prescribed under the said Rules and no claim shall lie against the Company.

Further, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, mandate transfer of shares only in DEMAT mode from April 1, 2019 onwards. You are, therefore, once again requested to dematerialize your shares at the earliest, if not done already.

For Zensar Technologies Limited

Place: Pune

Date: November 24, 2023

Gaurav Tongia

Company Secretary

NOTICE BY WAY OF SUBSTITUTED SERVICE UNDER RULE 38 OF NCLT RULES, 2016 READ WITH ORDER V RULE 20 OF CODE OF CIVIL PROCEDURE, 1908

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI BENCH - V

LIQUIDATOR OF TECTRO INFRA PROJECTS LIMITED (CD) VS. Ajay Kumar Bishnoi and I.A. No. 1526/2023 in IA No.1305/2022 in C.P. (IB)-1721/ND/2019

TO:

1. Arvind Kumar Bishnoi S/o Ajay Kumar Bishnoi R4 , Ex-Director of CD having address at 77 Gulmohar Avenue, Velachery Main Road, Chennai 32 and Flat 5, 5B 3rd Main Road, Adyar, Chennai 20

2. Av Ramalingam, S/o Vedam RS, Ex-Director of CD having address at Flat E Anandam Apartments, 39 1st Street, Kamraj Nagar, Adyar, Chennai 20

WHEREAS Ms. Satyadevi Alamuri, Liquidator of Tectro Infra Projects Limited has filed IA No.1526/2023 in IA 1305/2022 under Section 66 of IBC, 2016 and whereas, the registered post has been returned undelivered. Pursuant to the Order dated 19.10.2023 of the Hon'ble National Company Law Tribunal(NCLT) Delhi Bench V, you are hereby served by this substituted service by publication to be present before Hon'ble NCLT in person or through authorised person or lawyer on 28.11.2023 before the Hon'ble NCLT, New Delhi, Court V, failing which the matter may be decided in your absence on the above said date and time.

Sd/
Mrs. Satyadevi Alamuri
Liquidator of Tectro Infra Projects Limited
Regn No.IBB/PA-002/IP-NO0071/2017-18/10205
Address: 23 Lake Area, 3rd Cross Street, Chennai 34
Email : satyadevifcs@gmail.com

MADHUR NOURISHMENT PRODUCTS LLP- IN LIQUIDATION

LLPIN: AAF- 6086

Regd. Add: C-713 BSEL Tech Park, Plot No.39/5 & 39/5A, Sector 30A, Opp.: Vashi Railway Station, Vashi, Navi Mumbai, Mumbai City, Maharashtra 400703

E-Auction Notice

Sale of Assets under the Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 28th December 2023 at 11:00 AM to 02:00 PM (With the unlimited extension of 10 minutes each)

Sale of Corporate Debtor by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 01st March 2023 in I.A. 2563 OF 2021 IN C.P.(IB) No. 236 of 2020. The sale will be done by the undersigned through the E-auction platform <https://eauctions.co.in> (Linkstar Infosys Private Limited)

Block	Class	Description
I	Land & Building	Land Located at Gat No. 23, Village Limpangan, Taluka – Srignoda, District – Ahmednagar Maharashtra – 413726 admeasuring 5000 sq. mtr. along with compressor Shed & Adjacent, Cold Storage Shed, Adjacent open shed to cold storage, open shed, Security Chack, well and Weed Mesh Fencing & MS Gate/hatch
Reserve Price	Earnest Money Deposit	Incremental Value
1,44,44,000	14,40,000	5,00,000

Block	Class	Description
II	Plant & Machinery	32 Bulk Milk Coolers (BMCs) along with condensing makes, DG Sets, Milk Testing units, Weighing scale etc. which are installed at/are at across various locations of third parties such as: Hingani, Deo-Daitan, Shrigonda, Padoli, Ranjangan, Ralegaonsiddhi, Palwe Khurd, Pinalgaon Malvi, Manjarsumbh, Khosuri, Khadi, Baburdi, Kolgaon, Erondai, Pimpri, Kolandhar, Ghugai, Wadgon, Deulgaon, Takal Lonar, Ghodegaon, Jamkhed - Srignoda, Anandwadi, Mundekarwadi, Kshtri -Srignoda etc.

8 BMCs, 3 Condensing units, Armonia Compressors with 10HP Motorwith Pump and 125MM PUF Panels for walls and ceiling with hinged doors at factory area in Village Limpangan Taluka – Srignoda, District – Ahmednagar. (Described in detail in Process Document)

E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "NO RECURSE BASIS"

Reserve Price	Earnest Money Deposit	Incremental Value
2,38,48,448	23,84,000	2,00,000

Last date of submission of Eligibility Documents

11th December 2023 before 05:00 PM. in the manner mentioned in detail E-auction Process Document

Declaration of Eligibility Bidder

13th December 2023 before 05:00 PM.

Inspection of Assets of Corporate Debtor

From 14th December 2023 to 21st December 2023.

Last Date for submission of Earnest Money Deposit

26th December 2023

Date and time of E-Auction for qualified bidders

28th December 2023 at 11:00 AM to 02:00 PM

Terms & Conditions of the sale is as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "NO RECURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider Linkstar Infosys Private Limited Contact person on behalf of E-Auction Agency (Linkstar): Contact person: Mr. Dixit Prajapati Email id-admin@eauctions.co.in, Mobile No. : +91 9870099713

2. Documents shall be submitted to Liquidator through email and hard copy in the format prescribed in the detailed E-auction Process Document on or before 11th December 2023 before 05:00 PM

3. It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and/or not to accept and/or disqualify any interested party / potential investor/bidder without assigning any reason and without any liability.

4. All the terms and conditions are to be mandatorily referred from the detailed E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted at liq.madhournourishment@gmail.com

Date : 25.11.2023

Place: Navi Mumbai

CA Prashant Jain

Liquidator – Madhur Nourishment Products LLP

IBBI Reg. No: IBB/PA-001/IP-P01368/2018-2019/12131

Email Id: iprashantjain@gmail.com; liq.madhournourishment@gmail.com

Correspondence Address: SSARVI Resolution Services LLP B-610, BSEL Tech Park, Sec. 30 A, Vashi, Navi Mumbai- 400 705

Contact No: +91 9082607703 (Call on WhatsApp)

financial.exp.in

Kolkata

